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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH, NEW DELHI

O.A.NO.3039/2001
Thursday, this the 8th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)
Hon'ble Shri Shanker Raju, Member (J)

Shri Prem Chand Tirki
son of Shri Soni Tirki
working as Chief Parcel Supervisor/MOZ,
Muzaffar Nagar ..Applicant
(By Advocate: Shri M.R.Anand)

Versus

1. Union of India
through the General Manager,
Northern Railway
Baroda House, New Delhi
2. Divisional Railways Manager
Divisional Office, New Delhi ..Respondents

O R D E R (ORAL)

Hon'ble Shri S.A.T.Rizvi:

Impugning the respondents' order dated 21.8.2001 (Annexure P-I) by which the pay grade of the applicant has been reduced to the lowest/substantive pay scale of Rs.6500/-, the applicant has filed the present OA. The learned counsel appearing on behalf of the applicant submits that a departmental appeal against the aforesaid order has already been submitted before the appropriate appellate authority and the matter is under consideration of the aforesaid appellate authority.

Under Section 20 of the Administrative Tribunals Act, 1985, the applicant should have waited for at least a period of six months after filing the departmental appeal before approaching this Tribunal through this OA. He has obviously not done so. The present OA accordingly fails as premature. The same is dismissed in limine.

S. Raju

(Shanker Raju)
Member (J)

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/